

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

M. A. No. 624/2001
O. A. NO. 739/2001

New Delhi this the 22nd day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

1. All India Graphic Artists Association
(Doordarshan)
Office: RZ 57/284, Gali No.1, Geetanjali
Park, West Sagarpur, New Delhi through
its President Sh. S. S. Chandel.
2. Debu Chatterjee S/o Late Shri N.C.
Chatterjee
C-527, Chitranjan Park
New Delhi-110049.
3. Subhash Roy S/o Late Sh. Sadananda Roy
D-1/82, Janak Puri
New Delhi-110058.
4. Smt. Rama Sharma
D/o Late Sh. Ramesh Chadera Sharma
2318, Lodhi Road Complex
New Delhi-110003.
5. Smt. Meena Kumari Singh
D/o Sh. H. R. Kaler
H. No. 213-B, Munirka Village
P. O. J. N. U. Behind Munirka Enclave
New Delhi-110067.
6. Sh. Chandra Bhan Harit
S/o Sh. Jawahar Lal Harit
C-68, LIG Flat
East Loni Road, Shahadra
New Delhi-110 023.

... Applicants

(By Shri Yogesh Sharma, Advocate)

-versus-

1. Union of India through the Secretary
Ministry of Information and Broadcasting
Govt. of India, Shastri Bhavan,
New Delhi.
2. The Director, (A-1)
Directorate General of Doordarshan
Doordarshan Bhawan, Copernicus Marg
New Delhi.
3. The Prashar Bharti (BCI)
Through the Chief Executive Officer
Mandi House, New Delhi. ... Respondents

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O R D E R (ORAL)

Shri Govindan S.Tampi:-:

MA No. 624/2001 for joining together in a single OA is granted.

2. This OA is filed by the All India Graphic Artists Association (Doordarshan) and others seeking that their case also be considered for upgradation to the pay scale at par with that of the Production Assistant (Animation) with all consequential benefits.

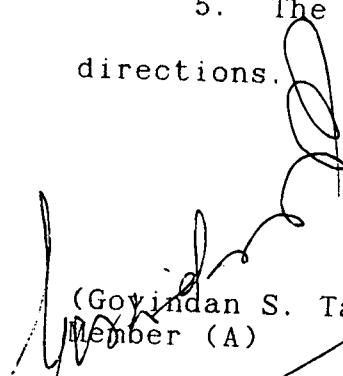
3. Shri Yogesh Sharma, learned advocate appearing for the applicants invites our attention to letter No. CPC-26(4)/99-S/C/44 dated 25.5.1999 (Annexure A/3) addressed to D.G. Doordarshan by Director CPC on the upgradation of pay scales of certain categories of employees working in Prasar Bharati wherein it is stated that Graphic Artists, applicants herein, are akin in their job content and responsibilities, method of recruitment, qualifications etc. to the Production Assistants (Animation), who have been given the benefit of upgradation. This also appears to have been endorsed by the Directorate General to the Information & Broadcasting Ministry (Annexure A/4). In terms of OM F.No.310/173/97-B(D) dated 10.3.1999 (Annexure A/2), it is clarified that the term "Transmission Executive" will include among others the posts of Production Assistant (Animation). Therefore, the applicants claim that their being at par with the Production Assistant (Animation) they should also be granted the

same benefit. A representation had been made on 5.1.1998 to the Chief Executive Officer, Prasar Bharati Board, New Delhi by the All India Graphic Artists Association in this regard which is yet to be disposed of (Annexure A/9).

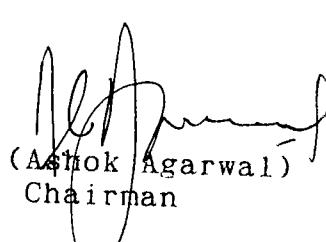
4. We have carefully considered the matter keeping in view the circumstances of the case. We are convinced that this application can be disposed of at the admission stage itself without issuing any notice to the respondents. Upgradation of pay scales in various categories of employees working in Prasar Bharti including 'Transmission Executives' have been ordered under I&B Ministry's OM dated 25.2.1999 (Annexure A/2) and it has been clarified in the Ministry's OM dated 10.3.1999 that the expression 'Transmission Executive' included among others Production Assistant (Animation), who in terms of Doordarshan's own letter of 25.5.1999 belong to the same category as Graphic Artists, applicants herein. In the circumstances, in our view, the interest of justice will be adequately met by directing the respondents to consider the representation of the applicants keeping in mind their position which is equivalent to that of Production Assistants (Animation) and dispose of the same within a period of three months from the date of receipt of a copy of this order. The grounds indicated in the OA may also be kept in mind while disposing of the representation of the applicants. Applicants will be entitled to

furnish a copy of the OA to the respondents along with a copy of this order.

5. The OA stands disposed of with the aforesaid directions.


(Govindan S. Tampli)
Member (A)

/sns/


(Ashok Agarwal)
Chairman